

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1484/2018

Monday, this the 16th day of April 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

Brahmpal
Age 62 years
s/o Sh. Malkhan
r/o E-1/191, Gali No.1, Uttaranchal Colony, Loni
Gaziabad
Post Mali (Retd.)

(Mr. Pushpinder Yadav, Advocate)

..Applicant

Versus

1. Commissioner (EDMC)
419, Udyog Sadan, Patparganj
Industrial Area, New Delhi – 110 096
2. The Director
Horticulture (EDMC)
419, Udyog Sadan, Patparganj
Industrial Area, New Delhi – 110 096

..Respondents

O R D E R (ORAL)

The applicant was appointed as a Mali in the Horticulture Wing of East Delhi Municipal Corporation (East DMC). He retired from service on 29.02.2016 on attaining the age of superannuation. His grievance is that all his retiral dues have not been released to him as yet. It is stated that so far only GPF and leave encashment benefits have been released to him, whereas no action has been taken for releasing the gratuity amount and commutation of pension, *albeit* the regular pension has already been sanctioned to him.

2. Learned counsel for applicant submits that for release of the gratuity and commutation of pension benefits, the applicant has submitted Annexure A-1 representation dated 11.06.2017, which has not been decided by the respondents. He further submits that the applicant would be satisfied at this stage if a time bound direction is given to the respondents to release the pending retiral benefits.

3. Having regards to the submissions made and without going into the merits of the matter, this O.A. is disposed of at the admission stage with a direction to respondent No.1 to release the gratuity and commutation of pension benefits, as per Rules, to the applicant within a period of two months from the date of receipt of a copy of this order.

**(K.N. Shrivastava)
Member (A)**

April 16, 2018
/sunil/